

prayer is allowed.

List the matters after six weeks.

[VINOD LAKHINA]
COURT MASTER

[ASHA SONI]
COURT MASTER

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ITEM NO.3

COURT NO.8

SECTION IVB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 16148/2012
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 27/04/2012
IN CWP NO. 13012/2005 PASSED BY THE HIGH COURT OF PUNJAB & HARYANA
AT CHANDIGARH)

PEPSICO INDIA HOLDINGS PVT.LTD

PETITIONER(S)

VERSUS

STATE OF PUNJAB AND ORS
(WITH APPLN. (S) FOR PERMISSION TO URGE ADDL. GROUNDS AND INTERIM
RELIEF AND OFFICE REPORT)
(FOR FINAL DISPOSAL)

RESPONDENT(S)

WITH

SLP(C) NO. 16158/2012

(WITH APPLN. (S) FOR PERMISSION TO URGE ADDL. GROUNDS AND INTERIM
RELIEF AND OFFICE REPORT)

SLP(C) NO. 16162/2012

(WITH INTERIM RELIEF AND OFFICE REPORT)

SLP(C) NO. 16167/2012

(WITH APPLN. (S) FOR PERMISSION TO URGE ADDL. GROUNDS AND INTERIM
RELIEF AND OFFICE REPORT)

Date : 11/08/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s)

Mr. V. Giri, Sr. Adv.
Mr. Mohit Bakshi, Adv.
Mr. Dheeraj Nair, Adv.

For Respondent(s)

Mr. T.S. Doabia, Sr. Ad.
Mr. Jagjit Singh Chhabra, Adv.

Mr. Sanchar Anand, AAG
Mr. Apoorv Singhal, Adv.

Signature Not Verified

Mr. Jagjit Singh Chhabra, Adv.

Digitally signed by

Vinod Lakhina

Date: 2015.08.11

17:09:47 IST

Reason:

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsels for the parties.

It is stated by Shri V. Giri, learned Senior Counsel appearing for the petitioner that negotiations between the parties as recorded in the earlier orders is continuing and that the matters may be adjourned for six weeks. The prayer is allowed. List the matters after six weeks.

[VINOD LAKHINA]
COURT MASTER

[ASHA SONI]
COURT MASTER